

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No RA 121/91 in  
OA 1951/88

Date of decision: 22.4.1992

Shri S.B. Mathur

....Petitioner

Vs.

Union of India through the Secretary,  
Ministry of Urban Development ....Respondents

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Ys*
2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,  
Vice Chairman(J))

The petitioner in this RA is the original applicant in OA 1951/88 which was disposed of by judgment dated 3.5.1991. The petitioner, who had worked as an Assistant Surveyor of Works in the office of the Superintending Surveyor of Works, New Delhi Zone in the C.P.W.D. had sought the following reliefs:-

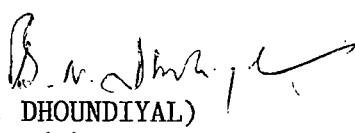
- (i) To deem him as a confirmed Assistant Engineer w.e.f. 1.9.1948;
- (ii) to promote him under the 'Next Below Rule' before

Shri G.S. Rao (a temporary Assistant Executive Engineer of the 1951 Batch), as an Executive Engineer from 8.6.1954, Superintending Engineer from 7.3.1962, and Chief Engineer and Director General [Works] from 16.5.1980; and

(iii) to pay him arrears of emoluments under the 'Next Below Rule' on the above mentioned posts with interest at 12% per annum cumulatively.

2. After going through the records of the case carefully and considering the rival contentions, the Tribunal came to the conclusion that the reliefs sought by the petitioner as regards his promotion are not maintainable at this stage. His last representation dated 28.8.1984 remained unanswered. The application was, therefore, held to be not maintainable in view of the provisions of Section 21 of the Administrative Tribunals Act, 1985 and was accordingly dismissed.

3. After going through the grounds raised in the RA, we see no error apparent on the face of the judgment. The petitioner has also not brought out any fresh facts warranting a review of the judgment. The RA is accordingly dismissed.

  
(B.N. DHOUDIYAL)  
MEMBER (A)

  
(P.K. KARTHA)  
VICE CHAIRMAN (J)